

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2969

ANSWERED ON:13.08.2003

SPURIOUS DRUGS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Delhi High Court has directed the Union Government to check spurious drugs in an effective way;
- (b) if so, the reaction of the Union Government thereto; and
- (c) the time by which the Union Government are likely to bring forward legislation in this regard?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS (SMT. SUSHMA SWARAJ)

(a) to (c): Common Cause (Registered) Society filed a PIL (CWP No.8105/2002) in the High Court of Delhi seeking intervening of the Court to stop trading in spurious drugs in the Capital and asking the respondents (Govt. of Delhi and Govt. of India) to take measures to stop production, distribution, sale and possession of spurious drugs in the interest of general public. The Hon'ble High Court heard the petitioner and respondents on 3.2.2003 and 1.4.2003 and passed interim order wherein the court directed Govt. of India, Ministry of Health and Family Welfare to place before the court by the end of August, 2003, a copy of the report of the Expert Committee constituted by the Govt. of India under the chairmanship of Dr. R.A. Mashelkar, DG, CSIR and Secretary to Govt. of India which is looking into the various issues related to drugs control administration including the matter of effectively tackling the problem of spurious drugs. Further action will be taken after examining the report of the Committee.